



#### SVKM'S NMIMS, INDORE

**PRESENTS** 

# 66 VERBATTLE 99

The Debatable Debate

1ST NATIONAL ASIAN PARLIAMENTARY DEBATE COMPETITION

IN MEMORY OF 49TH ANNIVERSARY OF THE KESAVANANDA BHARATI CASE











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### **ABOUT NMIMS**

In 1981 Shri Vile Parle Kelavani Mandal made the decision to cater to the rising demand of management institutes in India leading to the birth of Narsee Monjee Institute of Management Studies. With the legacy of 41 years, SVKM's NMIMS has grown and expanded from 1 school and single campus to 17 different schools across 8 campuses in India offering over 100+ programs across 16 disciplines and has emerged as one of the top 10 B-schools in India.

SVKM's Narsee Monjee Institute of Management Studies has acquired the shape of a multi-disciplinary University. NMIMS is an all-encompassing educational platform for diverse fields of career such as Engineering, Science and Technology, Management, Commerce, Architecture, Law, Economics, Pharmacy, Aviation, Design, Performing Arts, Liberal Arts, Hospitality Management, Mathematical Science, Branding and Advertising, Agricultural Sciences and much more.

As per the ranking survey of 2021, NMIMS has been ranked 4 by Outlook ICare Ranking 2021 and 6 by ET B-School 2021. Also, in 2021, NIRF ranked NMIMS 22 under the category of Best Private MBA programme, 14 under the category of Best Pharmacy programme, 55 under the category of Best University. As per fifth edition of 'India Today's Best Colleges', the Kirit P. Mehta School of Law of NMIMS ranked 7th Best Private Law College in India.

Apart from this, NMIMS has been declared Category-1 by the Ministry of Human Resources Department to be an under Autonomous Universities category in the year 2017 under the University Grants Commission Act, 1956.

A Deemed to be University, NMIMS is located in Mumbai, with campuses across the country in cities of Indore, Bengaluru, Hyderabad, Shirpur, Navi Mumbai, Dhule and Chandigarh.





#### **ABOUT SCHOOL OF LAW**

School of Law, Indore is a constituent school of SVKM's Narsee Monjee Institute of Management Studies, deemed to be University. The School has been envisioned to cater for a world class legal education comprising of a perfect blend of academic, clinical, professional as well as socially utilitarian education. The School, with a clear understanding of the professional requirements in the legal arena in the contemporary times, has a well-balanced curriculum to be delivered to the students so as to make them profession centric and worthy to live up to the expectations of the much demanding legal profession.

The School is adorned with qualified and efficient faculty members, handpicked through rigorous processes of screening and selections. The School provides conducive atmosphere around its faculty to ensure progressive academic fervour and orientation towards research and consultancy. The School promotes exponential academic growth of the faculty and students through seminars, conferences, workshops and trainings.

The School hosts numerous co-curricular, extra-curricular and cultural activities periodically for chiseling the personality of the students. These include National Debate Competition, National Essay Writing Competition, and National Moot Court Competition. The School of Law also has had the privilege of holding seminars with Hon'ble Justice Shri Atul Sreedharan, Hon'ble Justice (Retd.) Markandey Katju, Hon'ble Justice V.D. Gyani, Former Indian Ambassador to Germany Mr Gurjit Singh, Prof. (Dr.) Anand Kumar and many other learned people from the legal fraternity.

School of Law aspires to be a world acclaimed centre of professional excellence dedicated to the noble cause of law and justice. The School aims at preparing versatile lawyers and legal professionals to help the entire humankind in delivering them their basic rights and dues.

The School of Law, after getting due approval from the Bar Council of India was established in the year 2019. Currently it offers B.A.LL.B (H) and B.B.A.LLB (H) programmes in 5 years of semester based study. The penultimate and ultimate semesters of the study offer a host of specialisations to the students in order to develop a mastery in a specific branch of Law.



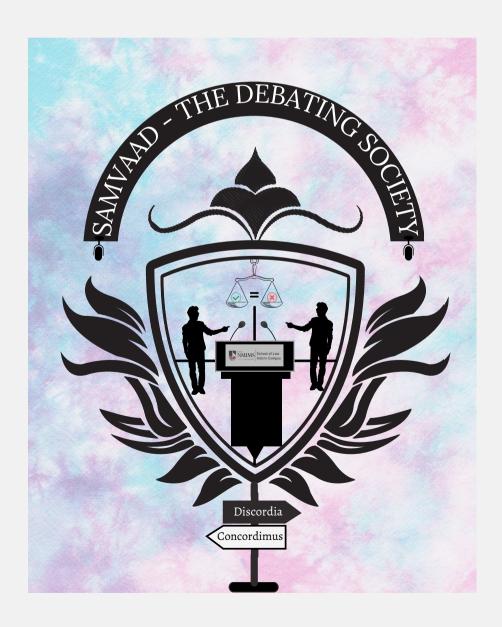


### **ABOUT SAMVAAD**

The organizing committee संvaad, a student governed committee was established with intrinsic value of the Ancient Indian Philosophy of Vadashastra- वादेवादेजायतेतत्वबोध: meaning "Truth is discovered and assimilated or realized by debates and discussions," in 2020.

Samvaad aims to facilitate inclusive and accessible platform for new generation of aspiring lawyers by encouraging them to think wisely, to talk valiantly, and to debate logically; and with such values and determination the committee is organizing its First Edition of National Parliamentary Debate-Asian Style.

The debate rounds would be held in four stages of two (2) Preliminary rounds, followed by Quarter Finals, Semi-Finals and The Grand Finale.





### **ABOUT OUR SPONSOR**

Lex Familia, as the name suggests, is an endeavour to create a Family of Lawyers. Our vision is to create an alliance of senior practitioners and young legal minds. We strongly believe in "learning together and growing together".

With this idea of togetherness, we have associated with senior practitioners to share their learnings and experience with young legal minds. We 'share' and we 'care' – with this motto we look forward to 'share' the knowledge which benefits the students to enter the corporate world with much more preparedness, knowledge and confidence; and during the process we also 'care' to guide freshers on a path suitable for them in a structured manner with our continuous mentorship available to them.

At LFI, we educate young lawyers in a fashion that is completely distinctive. Our primary aim is to equip budding lawyers with the necessary legal training equivalent to what is expected of an associate working in a law firm, all provided from a practical standpoint with practitioner's insight.

Breaking the stigma of approachability and the barrier between seniors and juniors, our goal is to fill the significant gap that exists between traditional learning outcome of students in college and the expectations of a law firm. Having trained quite a few associates ourselves, we understand the gap and with our sessions and mentorship programme, we tend to address the need of students and prepare them to be a law firm/corporate organisation ready.

In our workshops, the endeavour is to teach about entire practice area with simplicity and the most complicated concepts are taught with ease. We also conduct analysis of real-life transactions for students to ensure that they understand the concepts based on their applicability. We aim to ensure that every student develops a strong base, with special emphasis on practical topics dealt on a day-today basis. We train our students like we train our associates and with this approach we hope to make a difference in our legal fraternity.

FOR FURTHER DETAILS: <a href="https://www.lexfamiliaindia.com">https://www.lexfamiliaindia.com</a>



FAMILIA I DIA Together we learn. Together we grow.



# REMEMBERING KESAVANANDA BHARATI CASE

It will be forty nine years on 24th April 2022 since the landmark ruling, which established firmly the course of our Constitution and our Fundamental Rights, was passed.

"The Parliament has no power to abrogate or emasculate basic elements or the fundamental features of the Constitution" - Supreme Court

The case of Kesavananda Bharati vs the State of Kerala, popularly known as the Fundamental Rights Case is known to be the saviour of democracy and the father of 'Basic Structure Doctrine'.

The case in which Bharati had challenged the Kerala Land Reform Act nearly four decades ago set the principle that the Supreme Court is the guardian of the basic structure of the Constitution. It has been clarified by the Supreme Court that being a part of the Constitution, the Preamble can be subjected to Constitutional Amendments exercised under Article 368, however, the basic structure cannot be altered. Therefore Preamble is considered as the heart and soul of the Constitution.

Kesavananda Bharati's case is one of the most prominent cases in the history of India, not only for the people in the legal fraternity, but also for each and every citizen of India. The case which was adjudged by Full Bench of 13 judges, outlined the basic structure doctrine of the constitution in order to protect the rights of the people in India. Constitution is the spirit of democratic sovereign country and the people living in it. In honour of forty nine years of this ruling, it shall be motif of our 1st National Parliamentary Debate Competition.





# INTRODUCTION TO PARLIAMENTARY DEBATE

The style of this debate shall be 3v3 Asian Style Parliamentary Debate, wherein one team represents the Government (Proposition), while the other represents the Opposition. A debate round comprises of two teams with three debaters each and the Adjudicator(s). The Government team consists of the Prime Minister, the Deputy Prime Minister, and the Government Whip. The Opposition team consists of the Leader of Opposition, the Deputy Leader of Opposition, and the Opposition Whip. The first speech is given by the Prime Minister and the Opposition Whip ends and delivers the last constructive speech of the House. The reply speeches are given by the Opposition first and Government last. The Adjudicator(s) decide(s) at the end of the round, based on the arguments made in the debate, whether the Government has proved its case or whether the Opposition has disproved it. The team which met its burden more convincingly wins. The registrations will be done in the teams of 2 and each team will be assigned to a senior debater. The senior debater will be assigned by the committee itself. This policy aims to open up various new opportunities for the participants.

#### >>>> Format of Debate

Each debating match will consist of two teams; one to propose the motion and one to oppose it. The team proposing may be known as 'The Proposition', 'The Affirmative' or 'The Government'. The team opposing may be known as 'The Opposition' or 'The Negative'. Teams will be designated as the Proposition or the Opposition for each round of the competition.







Teams will comprise the following members:

SR NO.	SPEAKERS
А	AFFIRMATIVE
1	PRIME MINISTER, or First Affirmative
2	DEPUTY PRIME MINISTER, or Second Affirmative
3	GOVERNMENT WHIP, or Third Affirmative
В	NEGATIVE
1	LEADER OF OPPOSITION, or First Negative
2	DEPUTY LEADER OF OPPOSITION, or Second Negative
3	OPPOSITION WHIP, or Third Negative

#### >>> Time Allotment of Speeches

- The timing of each speech starts at the moment that the member begins speaking.
- Timing for substantive speeches
  - a. Preliminary Round: 6+1 minute
  - c. Semi-Final Round: 8+1 minute

- b. Quarter-Final Round: 7+1 minute
- d. Grand- Finale Round: 9+1 minute
- e. Reply speeches: 3+1 minute (all rounds)

## **REGISTRATION PROCESS**



#### **EARLY BIRD REGISTRATION:**

(28th March 2022-4th April 2022)



300 per person\*



#### **REGISTRATION:**

(5th April 2022- 18th April 2022)



350 per person\*



#### **REGISTRATION LINK:**

INSTITUTIONAL REGISTRATION CROSS INSTITUTIONAL REGISTRATION

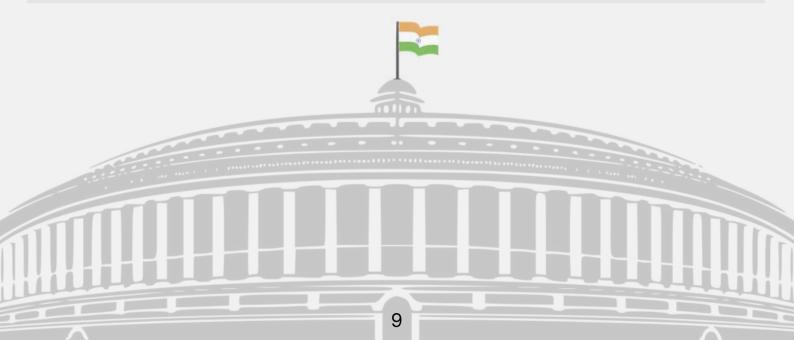


#### **PAYMENT LINK:**

UPI ID: gayacool1@okicici



\*No refund in case of cancellation



## **ORGANIZING COMMITTEE**



DR. RAYEES BHAT Assistant Professor, NMIMS Indore



MS. VIPASHA SHUKLA Convener, Samvaad



MS. ANUJA RATHI Co-Convener, Samvaad



MS. GAYATHRI KRISHNAN Founding Member, Samvaad



MS. SHAILY SOMAN Founding Member, Samvaad Founding Member, Samvaad



MR. LAVESH SARASWAT



MS. KAMNA BEHRANI Founding Member, Samvaad



MR. ANSHUMAN BISARYA Ex-Officio, Samvaad



MS. ABHA GUPTA Executive Member, Samvaad



MS. YASHASWI SHUKLA Executive Member, Samvaad



MS. SRASHTI CHOUHAN Executive Member, Samvaad



MS. GARIMA JAIN Executive Member, Samvaad



MR. TIRTH SHETH Executive Member, Samvaad



## **CONTACT DETAILS**

For any queries, feel free to contact us at:





## **COURTESY**

Dr. Prachi Gharpure **Director, NMIMS Indore** 

Dr. Ashutosh Hajela **Associate Dean, SOL, NMIMS Indore** 

Dr. Rajeev Srivastava
Associate Professor, SOL, NMIMS Indore

Mr. Rajneesh Dubey

Assistant Professor, SOL, NMIMS Indore

Dr. Kiran Gehnani

Assistant Professor, SOL, NMIMS Indore

